BEFORE THE NATIONAL GREEN TRIBUNAL
O.A. No. 154/2023
CENTRAL ZONE BENCH, BHOPAL

IN THE MATTER OF:

NAVENDU MISHRA .....APPLICANT

VERSUS

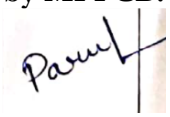
MUNICIPAL COUNCIL OF SEONI & ORS. .....RESPONDENT

INDEX

SR.	PARTICULARS	ANNEXURE	PAGE
1.	Action taken report in compliance of Hon'ble NGT in the matter of 0.A No. 154/2023 (CZ) (Navendu Mishra Vs Municipal Council of Seoni (M.P.) & Ors)		1-2
2.	Copy of notice issued by MPPCB providing another opportunity to the Municipal Council Seoni	ANNEXURE-1	3-11
3.	A copy of the reply received from the ULB	ANNEXURE-2	12-13
4.	Copy of the letter from MPPCB through letter no. 900 dated 01/07/2024	ANNEXURE-3	14-17

Date: 05.07.2024

Submitted by MPPCB:-



Place: Bhopal

through Counsel
Adv. Parul Bhadoria
Ph. No.: (+91)-8085977111;
Email: parul.bhadoria04@gmail.com

Action taken report in compliance of Hon'ble NGT in the matter of O.A No. 154/2023 (CZ) (Navendu Mishra *Vs* Municipal Council of Seoni (M.P.) & Ors)

Hon'ble National Green Tribunal, Central Bench, Bhopal had given the following directions in the order dated 20/03/2024 in the matter of O.A No. 154/2023 (C.Z) Navendu Mishra Vs Municipal Council of Seoni (M.P.) & Ors: -

1. Reply by respondent no. 3 has been filed. Objections to report by the applicant are on record. Learned counsel for the Municipal Council has submitted that the copy of the order or notice issued by the MPPCB has not been received to the respondent.

2. In the matter of the calculation of environmental compensation the State PCB is directed to provide the copy of the calculation and notices to respondents and after giving an opportunity of hearing to finalize it and to proceed according to rules.

In compliance with the Hon'ble NGT (CZ) order dated 20/03/2024, MPPCB has taken the following actions:-

(a) The MPPCB issued a notice to the Municipal Council Seoni on 24/11/2023, to impose Environmental Compensation in accordance with the law. The notice included all the details of non-compliances and the corresponding Environmental Compensation. The Environmental compensation covers the period from 01/01/2022 to 31/10/2023, for two drains (2 STPs).

(b) The MPPCB had also imposed Environmental compensation Rs. 40 lakh for temporally diversion of a drain into Dal Sagar Lake for the period of 04 months i.e. 01/07/2023 to 31/10/2023.

Criteria for Computation of Environmental Compensation							
ULB Name	Rules 22 of SWM Rules 2016		Bioremediation of Drains		Commencement of STP Installation		Total Rs. In lakh
	S.No of Non-compliance	Compensation (Rs. In Lakh)	No of Drains	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Seoni	2,4,10	NA	02 1)Moti Nala 2)Mudra Nala	NA	02	440 (10 Lakh/Nala (Drains)/ Month)	480
Seoni	2,4,10	NA	(01)Drain meeting Dal Sagar (01/07/2023 - 31/10/2023)	NA	01	40 (10 Lakh/Nala (Drains)/ Month)	

- In compliance with the Hon'ble NGT order dated 20/03/2024, the MPPCB has provided another opportunity to the Municipal Council Seoni through letter no. 701 dated 12/06/2024, along with all previous letters and a copy of the EC calculation. A copy of the notice is attached as **Annexure-1**.
- The Municipal Council Seoni responded to the aforementioned letter with a written reply dated June 21, 2024, and also attended in person. They explained that sewage had entered the lake due to damage to the sewage drain during the removal of encroachments from Bada Nallah. They stated that the damaged drain was repaired in November 2023, ensuring no further sewage would enter the lake. Additionally, they mentioned that they have initiated a tender process for installing a fountain in the lake and reconstructing the nallah. They requested that Environmental Compensation (EC) not be imposed citing the poor financial condition of the Urban Local Body (ULB). They also highlighted that the construction of Sewage Treatment Plants (STPs) has been approved by the state-level technical committee but awaits final approval. A copy of the reply received from the ULB is attached as **Annexure-2**.
- Since the reply to above notice was found unsatisfactory, MPPCB has reaffirmed the imposition of Environmental Compensation of Rs. 480 lakhs for the period from 01/01/2022 to 31/10/2023, through letter no. 900 dated 01/07/2024. A copy of the letter is attached as **Annexure 3**.

(Jaikishan Sharma)
Sub-Engineer
M.P. Pollution Control Board,
Jabalpur (M.P.)

(Alok Kumar Jain)
Regional officer
M.P. Pollution Control Board,
Jabalpur (M.P.)

202

Registered

ANNEXURE-1

क्षेत्रीय कार्यालय,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
स्कीम नं0 5,प्लाट नं.455/456, विजयनगर, जबलपुर–482002

Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

कमांक–701/क्षे.का./प्रनिबो/2024 जबलपुर, दिनांक 12/06/24

प्रति,

मुख्य नगर पालिका अधिकारी
नगर पालिका परिसर सिवनी
जिला–सिवनी

विषय :– माननीय एनजीटी में प्रचलित प्रकरण कमांक 154/2023 सीजेड (नवेन्दु मिश्रा विरूद्ध सिवनी नगर पालिका एवं अन्य) में पारित आदेश दिनांक 20/03/2024 के परिपालन बाबत।

संदर्भ :– माननीय एनजीटी का आदेश कमांक 20/03/2024

––00––

उपरोक्त विषयान्तर्गत माननीय एनजीटी में प्रचलित प्रकरण कमांक 154/2023 सीजेड (नवेन्दु मिश्रा विरूद्ध सिवनी नगर पालिका एवं अन्य) में पारित आदेश दिनांक 20/03/2024 की प्रति संलग्न है। आदेश के मुख्य अंश निम्नानुसार है :–

"Reply by respondent no. 3 has been filed. Objections to report by the applicant is on record. Learned counsel for the Municipal Council has submitted that the copy of the order or notice issued by the MPPCB has not be received to the respondent.

In the matter of the calculation of environmental compensation the State PCB is directed to provide the copy of the calculation and notices to respondents and after giving an opportunity of hearing to finalise it and to proceed according to rules.

उपरोक्त के परिप्रेक्ष्य में लेख है कि बोर्ड द्वारा जारी नोटिस की प्रतियॉं, बोर्ड द्वारा नगरीय निकाय के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की प्रतियॉं, निरीक्षण के दौरान बनाये गये पंचनामा एवं नगरीय निकाय से बोर्ड को प्राप्त उत्तर की प्रतियॉं संलग्न है।

माननीय एनजीटी के आदेशानुसार आपको पुनः सुनवाई का एक अवसर प्रदान किया जाता है। उपरोक्त के सबंध में आप अपना स्पष्टीकरण पत्र जारी करने की दिनांक से 10 दिवस के अंदर प्रस्तुत करे। निर्धारित समय सीमा में उत्तर अप्राप्त होने की स्थिति में पर्यावरण क्षतिपूर्ति की कार्यवाही की जावेगी, जिसकी समस्त जिम्मेदारी आपकी होगी।

संलग्न–उपरोक्तानुसार

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी

पृ––––––––––/क्षे.का/प्रनिबो/2024, जबलपुर,दिनांक––––––––

प्रतिलिपि:–

1. कलेक्टर जिला, सिवनी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
2. जिला शहरी विकास अभिकरण (पीओडूडा) जिला सिवनी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

No. 2331 **/ROPCB/2023** **Bhopal, Date:** Jabalpur 24 /11 **/2023**

To,

The Chief Municipal Officer
Nagar Palika Seoni
Dist.- Seoni

Sub-Imposing Environmental Compensation for period 01/01/2022 to 31/10/2023 due to violation of directions of the Hon'ble NGT and the provision of Solid Waste Management Rules 2016 U/s 5 of Environment (Protection) Act 1986 Notice Thereof.

Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"
2-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023
3-Hon'ble NGT Case No. 154/2023 order dated 20/10/2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Palika Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Wainganga River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS during inspection dated 23.11.2023, it was found that one drain has been temporarily diverted into the Dal Sagar Lake since July 2023, as Diversion work of drains is in progress.

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that: -

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

1- *After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.*
2- *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.*
3- *Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
4- *Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
5- *Interims measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)*

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"*

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS as per report of the site inspection dated 23/11/2023 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation for the period of 01/01/2022 to 31/10/2023 for two drains meeting into River Wainganga and for the period of 01/07/2023 to 31/10/2023 for the one drain meeting into Dal Sagar Lake respectively. Details of the EC imposed by Board are as follow: -

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

Non-Compliance								
ULB Name	District	Rules 22 of SWM Rules 2016		Bioremediation of Drains		Commencement of STP installation		Total Rs. In lakh
		S. No of non-compliance	Compensation (Rs. In Lakh)	No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Seoni	Seoni	2,4,10	NA	02 1) Moti Nala meeting into Waingang a River 2) Mudra Nala meeting into Waingang a River	NA	02	440	480
Seoni	Seoni	2,4,10	NA	01 Drain meeting into Dal Sagar Lake (from July 2023)	NA	01	40	

You are hereby given an opportunity of 15 days to submit your reply/objection (if any) pertaining to above stated on non-compliance and deposition of the levied environmental compensation amount for the period of 01/01/2022 to 31/10/2023 and 01/07/2023 to 31/10/2023 respectively.

In case, if no reply is received within 15 days from the date of issue of this notice, above proposed environmental compensation shall be confirmed and action is also liable to be initiated against the responsible officers under section-17 of the Environmental (Protection) Act 1986.

For and on behalf of MPPCB

(Alok Kumar Jain)
Regional Officer
Jabalpur, Date: 24/11/2023

Endt.No.:- 2332 **/HOPCB/2023**

Copy to:-

1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
2- The District Collector, Seoni for information and necessary action.
3- Direction (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)
Regional Officer

कार्यालय मुख्य नगर पालिका अधिकारी, नगर पालिका परिषद, जिला–सिवनी (म.प्र.)
नगर पालिका चौराहा, एन.एच.7 मार्ग, जिला–सिवनी (म.प्र.) 480661
Email Id : cmoseoni@mpurban.gov.in Phone : 07692221301

क्रमांक 7842 / लो.क.वि. / न.पा.प. / 2024 सिवनी, दिनांक 28/02/2024

प्रति

508
18/3/24

क्षेत्रीय प्रदूषण अधिकारी महोदय
म.प्र. प्रदूषण नियंत्रण बोर्ड
जबलपुर (म.प्र.)

विषय :– Imposing Emvironmental Compensation for period 01/01/2022 to 31/10/2023 due to violation of directions of the Hon'ble NGT and the provision of Solid Waste Management Rules 2016 U/s 5 of Emvironment (Protection) Act 1986 Notice Thereof.

संदर्भ :– Youer Letter No-233/ROPCB/2023 Jabalpur Date 24/11/2023

——00——

उपरोक्त विषयांतर्गत संदर्भित पत्र के तारतम्य में लेख है कि आपके द्वारा मोती नाला एवं मुद्रा नाला का गंदा पानी बैनगंगा नदी में मिलने से एवं दो एस.टी.पी. न होने के कारण राशि 440.00 लाख का अर्थदण्ड नगर पालिका परिषद सिवनी को लगाया गया है। तत्संबंध में अवगत होवें कि वर्तमान में सिवनी नगर में एस.टी.पी. स्थापना हेतु शासन द्वारा अमृत–2 के तहत राशि 115.00 करोड रूपये का प्रावधानित कर शासन के द्वारा नियुक्त कन्सलटेंट के माध्यम से कार्य योजना तैयार करवाई गई है। जिसकी लागत 117.89 करोड है। उल्लेखित कार्य की कार्य योजना (डी.पी.आर) शासन स्तर पर स्वीकृति की कार्यवाही हेतु भेजी गई है। जिसमें संचालनालय नगरीय प्रशासन एवं विकास म.प्र. भोपाल के द्वारा अमृत–2.0 योजना अंतर्गत राज्य स्तरीय तकनीकी समिति (SLTC) की 34 वीं बैठक दिनांक 09/01/2024 के एजेंडा क्रमांक 5.4 में सिवनी नगर में सीवरेज की डी.पी.आर. राशि 117.89 करोड का अनुमोदन प्राप्त हो चुका हैं एवं भारत सरकार द्वारा जारी दिशा निर्देश अनुरूप गठित जिला स्तरीय समीक्षा और निगरानी समिति की आयोजित बैठक दिनांक 10/02/2024 में सिवनी नगर में सीवरेज ट्रीट प्लांट हेतु 04 एस.टी.पी के निर्माण की कार्ययोजना राशि 116.20 करोड का अनुमोदन किया जा चुका है। जिसकी अनुशंसा स्वीकृति हेतु प्रस्ताव शासन को प्रेषित किया गया है। सुलभ संदर्भ हेतु कार्यवाही की प्रति संलग्न है। सिवनी नगर में सीवरेज ट्रीट प्लांट की स्थापना हेतु विधिवत् कार्यवाही की जाकर कार्य को कराया जावेगा।

वर्तमान में नगर पालिका परिषद सिवनी की आर्थिक स्थिति ऐसी नहीं कि एस.टी.पी. की स्थापना स्वयं के व्यय पर किया जा सके। नगर पालिका परिषद सिवनी द्वारा समय–समय पर एस.टी.पी. के निर्माण कार्य के संबंध में शासन को पत्राचार किया गया है। सीवरेज ट्रीट प्लाट की स्थापना न होने से आपके द्वारा लगाया गया अर्थदण्ड राशि 440.00 करोड नगर पालिका की आर्थिक स्थिति को दृष्टिगत रखते हुये जमा किया जाना संभव नहीं है।

इसी तारतम्य में आपके द्वारा दलसागर तालाब में नाली का पानी मिलने से राशि 40.00 लाख का अर्थदण्ड लगाया गया है। तत्संबंध में लेख है कि दलसागर तालाब के पूर्वी भाग में पूर्व से एक गंदे पानी की निकासी हेतु नाला निर्मित था। जिसमें शहर के पूर्वी भाग के चार वार्डो के गंदे पानी की निकासी होती थी। किन्तु रैन बसैरा से लेकर बस स्टेण्ड होते हुये सुमान बाबा की मझार तक 39 लोगों द्वारा अतिक्रमण किया गया था। अतिक्रमण होने से नाला की सफाई न होने के कारण नाले के गंदे पानी का बहाव अवरूद्ध हो गया था। जिससे गंदे पानी की

कार्यालय मुख्य नगर पालिका अधिकारी, नगर पालिका परिषद, जिला–सिवनी (म.प्र.)
नगर पालिका चौराहा, एन.एच.7 मार्ग, जिला–सिवनी (म.प्र.) 480661
Email Id : cmosconi@mpurban.gov.in
Phone : 07692221301

आवक दलसागर तालाब में हो रही थी। इस कारण अतिक्रमण कर्ताओं माह मई 2023 मे नोटिस जारी कर जून 2023 में अतिक्रमण को हटाने की कार्यवाही की गई। तत्पश्चात बस स्टैण्ड के पास पूर्व निर्मित नाला जो चोक (पानी का बहाव) अवरूद्ध हो गया। उक्त पुल को तोडकर नाले का निर्माण कार्य पूर्ण हो चुका है। वर्तमान मे गंदे पानी की निकासी पूर्णता बंद है एवं शहर के चार वार्डों के गंदे पानी (सीवरेज) को डायवर्ड कर दिया गया है।

अतः आपसे अनुरोध है कि सिवनी नगर में एस.टी.पी. की स्थापना न होने के कारण अर्थदण्ड राशि 440.00 लाख एवं दलसागर तालाब मे गंदे पानी आवक होने से अर्थदण्ड राशि 440.00 लाख कुल योग राशि 480.00 लाख रूपये माफ किये जाने का निवेदन है।

संलग्न :– उपरोक्तानुसार।

मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद सिवनी

क्रमांक 7842.0 / लो.क.वि. / न.पा.प. / 2024 सिवनी, दिनांक 28 / 02 / 2024

प्रतिलिपि :–

1. आयुक्त महोदय, नगरीय प्रशासन एवं विकास संचालनालय म.प्र. भोपाल की ओर सूचनार्थ सादर सम्प्रेषित।
2. कलेक्टर महोदय, जिला सिवनी म.प्र. की ओर सादर सूचनार्थ सम्प्रेषित।
3. संयुक्त संचालक महोदय, नगरीय प्रशासन एवं विकास जबलपुर संभाग जबलपुर की ओर सादर सूचनार्थ सम्प्रेषित।

मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद सिवनी

Speed Post

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

No. 2661 **/ROPCB/2023** **Bhopal, Date:** / ~~/2023~~ 24/11/24

To,

The Chief Municipal Officer
Nagar Palika Seoni
Dist.- Seoni

Sub-Execution of Direction passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period 01/01/2022 to 31/10/2023 due to violation of the provision of Solid Waste Management Rules 2016 U/s 5 of Environment (Protection) Act 1986 Notice Thereof.

Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"
2-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023
3-Hon'ble NGT Case No. 154/2023 order dated 20/10/2023
4- This office Letter No. 233 Dated 24/11/2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Palika Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Wainganga River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS during inspection dated 23.11.2023, it was found that one drain has been temporarily diverted into the Dal Sagar Lake since July 2023, as Diversion work of drains is in progress.

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that: -

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

1- *After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.*
2- *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.*
3- *Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
4- *Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
5- *Interims measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)*

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"*

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS Hon'ble NGT has issued order dated 08/01/2024 in Case No. 154/2023. "*The State Pollution Control Board is further directed to calculate the Environmental compensation and realize according to rules"*

WHEREAS as per report of the site inspection dated 23/11/2023 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation for the period of 01/01/2022 to 31/10/2023 for two drains meeting into River Wainganga and for the period of 01/07/2023 to 31/10/2023 for the one drain meeting into Dal Sagar Lake respectively. Details of the ECimposed by Board are as follow: -

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

Non-Compliance								
ULB Name	District	Rules 22 of SWM Rules 2016		Bioremediation of Drains		Commencement of STP installation		Total Rs. In lakh
		S. No of non-compliance	Compensation (Rs. In Lakh)	No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Seoni	Seoni	2,4,10	NA	02 1)Moti Nala meeting into Wainganga River 2)Mudra Nala meeting into Wainganga River	NA	02	440	480
Seoni	Seoni	2,4,10	NA	01 Drain meeting into Dal Sagar Lake (from July 2023)	NA	01	40	

WHEREAS till date no reply of above referred notice dated 28/11/2023 has been received from your end.

Your are Hereby directed to pay Environmental Compensation of Rs. 480 Lakh of above direction. The Amount shall be deposited in the following account. :-

Bank of Branch	Punjab National Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

AMD in case of failure, action is liable to be initiated against your under relevant Acts/ Provisions.

For and on behalf of MPPCB

(Alok Kumar Jain)
Regional Officer

Jabalpur, Date: 24/11/24

Endt.No.:-2662 **/HOPCB/2023**

Copy to:-

1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
2- The District Collector, Seonifor information and necessary action.
3- Direction (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)
Regional Officer

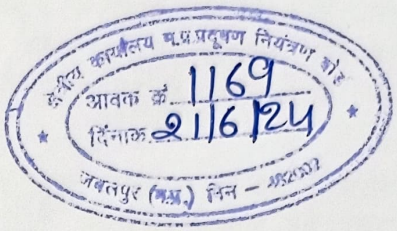
o/c

कार्यालय मुख्य नगर पालिका अधिकारी, नगर पालिका परिषद, जिला–सिवनी (म.प्र.)
नगर पालिका चौराहा, एन.एच.7 मार्ग, जिला–सिवनी (म.प्र.) 480661
Email Id : cmoseoni@mpurban.gov.in Phone : 07692221301

क्रमांक 1197 /लो.क.वि./न.पा.प./2024 सिवनी,दिनांक 21/06/2024

प्रति

क्षेत्रीय प्रदूषण अधिकारी महोदय
म.प्र. प्रदूषण नियंत्रण बोर्ड
जबलपुर (म.प्र.)



विषय :– माननीय एनजीटी में प्रचलित प्रकरण क्रमांक 154/2023 सी.जेड. (नवेन्दु मिश्रा विरूद्ध सिवनी नगर पालिका एवं अन्य) में पारित आदेश दिनांक 20/03/2024 के परिपालन बाबद्।

संदर्भ :– आपका पत्र क्रमांक 701/क्षे.का./प्र.नि.बो./2024 जबलपुर दिनांक 12/06/2024

–––––00–––––

उपरोक्त विषयांतर्गत संदर्भित पत्र के तारतम्य में लेख है कि आपके द्वारा मोती नाला एवं मुद्रा नाला का गंदा पानी बैनगंगा नदी में मिलने से एवं दो एस.टी.पी. न होने के कारण राशि 440.00 लाख का अर्थदण्ड नगर पालिका परिषद सिवनी को लगाया गया है। तत्संबंध मे अवगत होवें कि वर्तमान में सिवनी नगर में एस.टी.पी. स्थापना हेतु शासन द्वारा अमृत–2 के तहत राशि 115.00 करोड रूपये का प्रावधानित कर शासन के द्वारा नियुक्त कन्सलटेंट के माध्यम से कार्य योजना तैयार करवाई गई है। जिसकी लागत 117.89 करोड है। उल्लेखित कार्य की कार्य योजना (डी.पी.आर) शासन स्तर पर स्वीकृति की कार्यवाही हेतु भेजी गई है। जिसमें संचालनालय नगरीय प्रशासन एवं विकास म.प्र. भोपाल के द्वारा अमृत–2.0 योजना अंतर्गत राज्य स्तरीय तकनीकी समिति (SLTC) की 34 वीं बैठक दिनांक 09/01/2024 के एजेंडा क्रमांग 5.4 मे सिवनी नगर में सीवरेज की डी.पी.आर. राशि 117.89 करोड का अनुमोदन प्राप्त हो चुका है एव भारत सरकार द्वारा जारी दिशा निर्देश अनुरूप गठित जिला स्तरीय समीक्षा और निगरानी समिति की आयोजित बैठक दिनांक 10/02/2024 में सिवनी नगर में सीवरेज ट्रीट प्लांट हेतु 04 एस.टी.पी. के निर्माण की कार्ययोजना राशि 116.20 करोड का अनुमोदन किया जा चुका है। जिसकी अनुशंसा स्वीकृति हेतु प्रस्ताव शासन को प्रेषित किया गया है। सुलभ संदर्भ हेतु कार्यवाही की प्रति संलग्न है। सिवनी नगर में सीवरेज ट्रीट प्लांट की स्थापना हेतु विधिवत् कार्यवाही की जाकर कार्य को कराया जावेगा।

वर्तमान में नगर पालिका परिषद सिवनी की आर्थिक स्थिति ऐसी नहीं कि एस.टी.पी. की स्थापना स्वयं के व्यय पर किया जा सके। नगर पालिका परिषद सिवनी द्वारा समय–समय पर एस.टी.पी. के निर्माण कार्य के संबंध में शासन को पत्राचार किया गया है। सीवरेज ट्रीट प्लांट की स्थापना न होने से आपके द्वारा लगाया गया अर्थदण्ड राशि 440.00 करोड नगर पालिका की आर्थिक स्थिति को दृष्टिगत रखते हुये जमा किया जाना संभव नहीं है।

इसी तारतम्य में आपके द्वारा दलसागर तालाब में नाली का पानी मिलने से राशि 40.00 लाख का अर्थदण्ड लगाया गया है। तत्संबंध में लेख है कि दलसागर तालाब के पूर्वी भाग में पूर्व से एक गंदे पानी की निकासी हेतु नाला निर्मित था। जिसमें शहर के पूर्वी भाग के चार वार्डो के गंदे पानी की निकासी होती थी। किन्तु रैन बसैरा से लेकर बस स्टेण्ड होते हुये सुमान बाबा की मझार तक 39 लोगों द्वारा अतिक्रमण किया गया था। अतिक्रमण होने से नाला की सफाई न होने के कारण नाले के गंदे पानी का बहाव अवरूद्ध हो गया था। जिससे गंदे पानी की

प्रभारी
21/06/24

कार्यालय मुख्य नगर पालिका अधिकारी, नगर पालिका परिषद, जिला–सिवनी (म.प्र.)
नगर पालिका चौराहा, एन.एच.7 मार्ग, जिला–सिवनी (म.प्र.) 480661
Email Id : cmoseoni@mpurban.gov.in Phone : 07692221301

आवक दलसागर तालाब में हो रही थी। इस कारण अतिक्रमण कर्ताओं माह मई 2023 में नोटिस जारी कर जून 2023 में अतिक्रमण को हटाने की कार्यवाही की गई। तत्पश्चात बस स्टैण्ड के पास पूर्व निर्मित नाला जो चोक (पानी का बहाव) अवरूद्ध हो गया। उक्त पुल को तोडकर नाले का निर्माण कार्य पूर्ण हो चुका हैं। वर्तमान में गंदे पानी की निकासी पूर्णतः बंद है एवं शहर के चार वार्डों के गंदे पानी (सीवरेज) को डायवर्ड कर दिया गया है।

माननीय एन.जी.टी. के आदेश परिपालन में निकाय द्वारा दलसागर तालाब के भराव क्षेत्र में जे.सी.बी मशीन, डम्फर एवं श्रमिकों को लगाये जाकर झाड़ी, घास खरपतवार एवं सिल्ट इत्यादि का साफ–सफाई कार्य करवाया जा रहा है, साथ ही वह क्षेत्र जहां पानी नहीं था उसमे घास एवं प्लास्टिक जहां आवश्यक था वहां की डिसीलेटिंग की गई एवं इसके अतिरिक्त दलसागर तालाब की पार (बाड) में जो भी पेड़ पौधे, घास, प्लास्टिक, कांच आदि की साफ–सफाई शासन अभियान नमामि गंगे के अंतर्गत जनसहयोग एवं शेष कार्यों को नगर पाजिका के द्वारा किया गया है। स्थल पर कराये गये आवश्यक कार्यों की फोटो ग्राफ संलग्न है।

तदानुसार वस्तु स्थिति का पालन प्रतिवेदन आपकी ओर प्रेषित है।

अतः आपसे अनुरोध है कि सिवनी नगर में एस.टी.पी. की स्थापना न होने के कारण अर्थदण्ड राशि 440.00 लाख एवं दलसागर तालाब में गंदे पानी आवक होने से अर्थदण्ड राशि 440.00 लाख कुल योग राशि 480.00 लाख रूपये माफ किये जाने का निवेदन है।

संलग्न :– उपरोक्तानुसार।

मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद, सिवनी

क्रमांक 1198 /लो.क.वि./न.पा.प./2024 सिवनी,दिनांक 21/06/2024

प्रतिलिपि :–

1. आयुक्त महोदय, नगरीय प्रशासन एवं विकास संचालनालय म.प्र. भोपाल की ओर सूचनार्थ सादर सम्प्रेषित।
2. कलेक्टर महोदय, जिला सिवनी म.प्र. की ओर सादर सूचनार्थ सम्प्रेषित।
3. संयुक्त संचालक महोदय, नगरीय प्रशासन एवं विकास जबलपुर संभाग जबलपुर की ओर सादर सूचनार्थ सम्प्रेषित।

मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद, सिवनी

~~213~~

एनजीटी प्रकरण

ANNEXURE-3

क्षेत्रीय कार्यालय,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
स्कीम नं0 5,प्लाट नं.455/456, विजयनगर, जबलपुर–482002

Phone & Fex-0761-4042780 E-Mail romppcbjbp@rediffmail.com

कमांक–900/क्षे.का./प्रनिबो/2024 जबलपुर, दिनांक 01/07/24

प्रति,

मुख्य नगर पालिका अधिकारी
नगर पालिका परिसर सिवनी
जिला–सिवनी

विषय :– माननीय एनजीटी में प्रचलित प्रकरण कमांक 154/2023 सीजेड (नवेन्दु मिश्रा विरूद्ध सिवनी नगर पालिका एवं अन्य) में पारित आदेश दिनांक 20/03/2024 के परिपालन बावत।

संदर्भ :– 1–माननीय एनजीटी का आदेश कमांक 20/03/2024
2–इस कार्यालय का पत्र कमांक 701 दिनांक 12/06/2024
3–आपका पत्र कमांक 1197 दिनांक 21/06/2024 एवं व्यक्तिगत सुनवाई दिनांक 21/06/24

––00––

उपरोक्त विषयान्तर्गत माननीय एनजीटी में प्रचलित प्रकरण कमांक 154/2023 सीजेड (नवेन्दु मिश्रा विरूद्ध सिवनी नगर पालिका एवं अन्य) में पारित आदेश दिनांक 20/03/2024 के परिप्रेक्ष्य में आपको सुनवाई का अवसर दिया गया जिसमें नगर पालिका सिवनी के विरूद्ध अधिरोपित पर्यावरण क्षतिपूर्ति का विस्तृत विवरण तथा पर्यावरण क्षतिपूर्ति की गणना के सबंध में जानकारी दी गई।

व्यक्तिगत सुनवाई के दौरान आपके द्वारा बताया गया कि दल सागर तालाब में मिलने वाले नाले को माह नबंम्बर 2023 से बंद कर दिया गया है तथा घरेलू दूषित जल के उपचार हेतु सीवेज ट्रीटमेन्ट प्लांट लगाये जाने हेतु तकनीकी स्वीकृति मिल गई है तथा प्रसाशनिक स्वीकृति लंबित है। आपके द्वारा आज दिनांक तक सीवेज ट्रीटमेन्ट प्लांट का निर्माण नही किया गया है अतः आपके द्वारा बोर्ड को प्रस्तुत जबाव संतोषजनक नही पाया गया है। **अतः बोर्ड द्वारा जारी पत्र कमांक 2661 दिनांक 24/01/2024 द्वारा दिनांक 01/01/2022 से दिनांक 31/10/2023 तक (22 माह) हेतु अधिरोपित पर्यावरण क्षतिपूर्ति की राशि रूपये 480 लाख की पुनः पुष्टि (Re-Confirm) की जाती है। उक्त राशि बोर्ड में जमा कर इस कार्यालय को सूचित करने का कष्ट करे।**

संलग्न–बोर्ड का पत्र कमांक 2661 दिनांक 24/01/2024

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी

पृ————————/क्षे.का/प्रनिबो/2024, जबलपुर,दिनांक————————

प्रतिलिपिः–

1. सदस्य सचिव, म0प्र0 प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सूचनार्थ प्रेषित।
2. कलेक्टर जिला, सिवनी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
3. जिला शहरी विकास अभिकरण (पीओडूडा) जिला सिवनी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी

Speed Post

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

No 2661 /ROPCB/2023 Bhopal, Date: / ~~2023~~ 24/1/24

To,

The Chief Municipal Officer
Nagar Palika Seoni
Dist.- Seoni

Sub-Execution of Direction passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period 01/01/2022 to 31/10/2023 due to violation of the provision of Solid Waste Management Rules 2016 U/s 5 of Environment (Protection) Act 1986

Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"
2-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023
3-Hon'ble NGT Case No. 154/2023 order dated 20/10/2023
4- This office Letter No. 233 Dated 24/11/2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Palika Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Wainganga River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS during inspection dated 23.11.2023, it was found that one drain has been temporarily diverted into the Dal Sagar Lake since July 2023, as Diversion work of drains is in progress.

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that; -

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

1- *After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.*

2- *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.*

3- *Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*

4- *Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*

5- *Interims measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)*

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"*

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS Hon'ble NGT has issued order dated 08/01/2024 in Case No. 154/2023. *"The State Pollution Control Board is further directed to calculate the Environmental compensation and realize according to rules"*

WHEREAS as per report of the site inspection dated 23/11/2023 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation for the period of 01/01/2022 to 31/10/2023 for two drains meeting into River Wainganga and for the period of 01/07/2023 to 31/10/2023 for the one drain meeting into Dal Sagar Lake respectively. Details of the ECimposed by Board are as follow: -

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

Non-Compliance								
ULB Name	District	Rules 22 of SWM Rules 2016		Bioremediation of Drains		Commencement of STP installation		Total Rs. In lakh
		S. No of non-compliance	Compensation (Rs. In Lakh)	No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Seoni	Seoni	2,4,10	NA	02 1)Moti Nala meeting into Wainganga River 2)Mudra Nala meeting into Wainganga River	NA	02	440	480
Seoni	Seoni	2,4,10	NA	01 Drain meeting into Dal Sagar Lake (from July 2023)	NA	01	40	

WHEREAS till date no reply of above referred notice dated 28/11/2023 has been received from your end.

Your are Hereby directed to pay Environmental Compensation of Rs. 480 Lakh of above direction. The Amount shall be deposited in the following account. :-

Bank of Branch	Punjab National Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

AMD in case of failure, action is liable to be initiated against your under relevant Acts/ Provisions.

For and on behalf of MPPCB

(Alok Kumar Jain)
Regional Officer

Endt.No.:-2662 /HOPCB/2023 Jabalpur, Date: 24/11/24

Copy to:-

1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
2- The District Collector, Seonifor information and necessary action.
3- Direction (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)
Regional Officer

o/c